

In the Central Administrative Tribunal, Jaipur Bench, Jaipur.

Date of Order: 22.4.93.

R.P. No. 41/93 in O.A. No. 143/91.

R.G. Gautam & ann.

...Petitioners.

v.

U.O.I. & ors.

...Respondents.

CORAM:

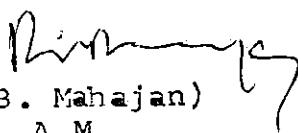
Hon'ble Mr. Justice D.L. Mehta, Vice Chairman.

Hon'ble Mr. B.B. Mahajan, Adm. Member.

The petition has been considered under rule 17(3) of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. The petitioners have stated that while deciding the O.A., rule 303 of Indian Railway Establishment Manual has been lost sight of. The applicants had not mentioned this rule in the grounds of his O.A. Even if the rule was urged at the time of arguments, the mere fact that that rule has not been discussed in the order, ~~was~~ <sup>is</sup> no ground for review of that order. There are no other grounds also in the petition, which may justify review of our order dated 16.2.93 under Order 47 Rule 1 C.P.C.

3. The petition is accordingly dismissed in limine.

  
(B.B. Mahajan)  
A.M.

  
(D.L. Mehta)  
V.C.

Thanvi.